

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

I N D E X

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FILED BY:

NEW DELHI

DATED: 15.05.2025

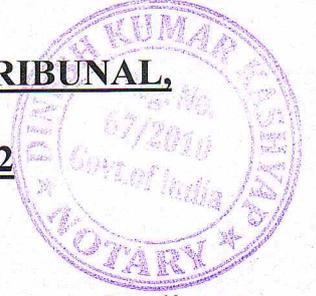
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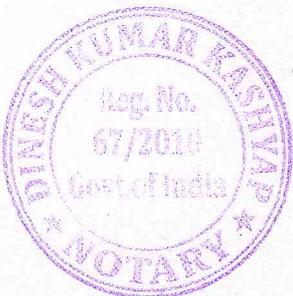
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SUBMISSION/ACTION TAKEN REPORT ON BEHALF OF
DISTRICT MAGISTRATE (NORTH-EAST) BEFORE THIS
HON'BLE TRIBUNAL IN TERMS OF ORDER DATED 21.03.2025

MOST RESPECTFULLY SHOWETH:-

1. That Hon'ble Tribunal has passed detailed orders on 28.08.2024, 08.01.2025 and 21.03.2025. In the Order dated 21.03.2025, Hon'ble Tribunal has directed that "*Since the borewells already identified to be illegal are still remaining to be sealed, the CEO, DJB and all the Deputy Commissioner (Revenue)/District Magistrates in NCT of Delhi are directed to file further compliance reports by 15.05.2025*".



Ajay Kumar

2. That the District Magistrate, North-East had taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter. Also pursuant to the orders of this Hon'ble Tribunal, the District North East Administration undertook requisite actions within the stipulated time frame and has duly complied with the directions issued. The compliance report is submitted as under: -

DJB had given list of 83 illegal borewells.

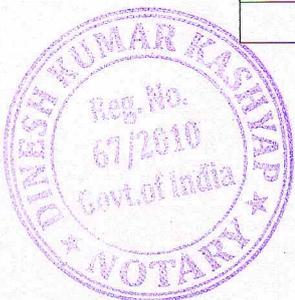
The following actions have been taken against the said 83 borewells in the District North-East, in coordination with Delhi Jal Board.

- i) 50 borewells have been successfully sealed.
- ii) 25 borewells were not found at the given locations. Field visits were again conducted at these locations by concerned SDMs, however, no such borewells were found.
- iii) 8 addresses do not pertain to the jurisdiction of DM (North East) office.

3. That lists of illegal borewells pertaining to other districts have already been forwarded to concerned districts (Shahdara and Central Districts) vide letter dated 12.03.2025 and copy of letter is enclosed as **Annexure-A**.

4. That status of Recovery of EDC is as under:-

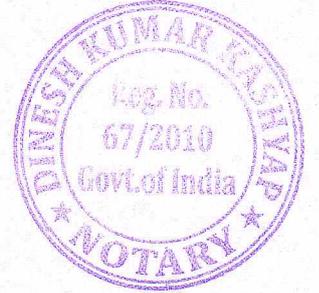
Sr. No	Sub-Division	EDC Imposed (In Rs.)	EDC Recovered (In Rs.)	EDC Pending (In Rs.)
1.	Yamuna Vihar	6,50,000/-	6,00,000/-	50,000/-
1.	Seelampur	7,40,000/-	7,40,000/-	NIL
2.	Karawal Nagar	3,50,000/-	3,50,000/-	NIL
	TOTAL	17,40,000/-	16,90,000/-	50,000/-



Ajay Kumar

5. Govt. Counsel has been appointed vide BTF dated 13.05.2025 for prosecution in one case of illegal borewell against Sh. Atul Dawar, S/o Shyam Lal, C-7/199, Yamuna Vihar, Delhi and the matter is under process.

PRAYER



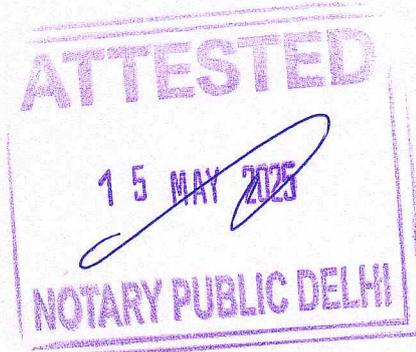
In view of the above facts, this Hon'ble Tribunal may graciously be pleased to take on record this Compliance/Action Taken Report of District Magistrate (North-East) in compliance of Hon'ble Tribunal order dated 21.03.2025 and pass any further order which this Hon'ble Tribunal deem fit and proper in the facts of this case.

New Delhi
Date: 15.05.2025


District Magistrate (North East)
Respondent

THROUGH


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GOVT. OF NCT OF DELHI
 OFFICE OF SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST,
 K-Block, 1st FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093
 Email:sdmhqne.delhi@gov.in

F.No:F.SDM(HQ)/DC/NE/MISC-V/2013/PF-I 07-11

Dated: 12/03/2025

To
 The Supertending Engineer (C)-02
 Delhi Jal Board, Govt. of NCT of Delhi,
 2142, GTB Enclave, Janta Flats,
 New Delhi-110093

Annexure-A

Subject:- List of unauthorized bore wells under District North-East

Sir,

This is with reference to your office letter No. DJB/SE(C)-02/2024/1472 dated 12.02.2024 on the subject cited above (copy enclosed).

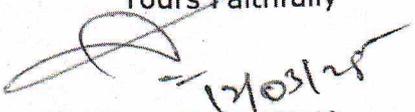
In this regard, a list of 83 No. of unauthorized bore wells pertaining to District North-East was provided to this office.

However, following 08 No. of unauthorized bore wells do not pertain to District North-East:-

Sr. No.	Name	Address	Pertain to District
1.	Sh. Hussain Ahmed	182, Zafrabad, Delhi	Shahdara
2.	Smt. Acchari Begum W/o Shajad Husain	1238, Gali No. 39/6, Zafrabad, Delhi	Shahdara
3.	Sh. Zuber Alam	179, Gali No-10, Zafrabad, Delhi	Shahdara
4.	-	A-24, Ashok Nagar, Ward No. 221	Shahdara
5.	-	A-24, Ashok Nagar, North Shahdara	Shahdara
6.	-	B-355, Nehru Nagar	Central
7.	-	840, Maujpur, Ambedkar Basti, Jafrabad, Delhi	Shahdara
8.	-	Gali No. 5, Cresent School wali gali, Ambedkar Basti, Maujpur, Delhi	Shahdara

In view of above, it is requested to send these cases to the respective authorities/departments for taking further necessary action in the matter.

Encl: As above

Yours Faithfully

 (S. C. VASHISHTHA)
 SDM (HQ), North-East
 Dated: 12/03/2025

F.No:F.SDM(HQ)/DC/NE/MISC-V/2013/PF-I
Copy for information & necessary action to:-

1. The District Magistrate, District Shahdara, DC Office Complex, Nand Nagri, Delhi-110093.
2. The District Magistrate, District Central, 14, Daryaganj, Delhi-110002.
3. PA to District Magistrate, North-East
4. PA to Addl. District Magistrate, North-East


 (S. C. VASHISHTHA)
 SDM (HQ), North-East